

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF SECUREVALUE INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SECUREVALUE INDIA LIMITED
2.	Date of incorporation of corporate debtor	April 24, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2012PLC230193
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Office no 15, 3 rd Floor, Tardeo AC Market, Tardeo, Haji Ali Mumbai Maharashtra 400034
6.	Insolvency commencement date in respect of corporate debtor	Order date: June 16, 2026 Date of Receipt of Order - July 13, 2026
7.	Estimated date of closure of insolvency resolution process	December 13, 2026 (From the date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Brijendra Kumar Mishra Regn No: IBBI/IPA-002/IP-N00109/2017-2018/10257
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai City, Maharashtra ,400071 Email Id: mishrabk1959@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chambers V, Nariman Point, Mumbai-400021 Email Id: svilcirp@gmail.com
11.	Last date for submission of claims	July 27, 2026 (From the Date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads b. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Securevalue India Limited on June 16, 2026, vide order no. C.P. (IB)/651(MB)2026 (Date of receipt of order by Interim Resolution Professional is July 13, 2026).

The creditors of Securevalue India Limited are hereby called upon to submit their claims with proof on or before July 27, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means to the email ID at svilcirp@gmail.com

Submission of false or misleading proofs of claim shall attract penalties.



Brijendra Kumar Mishra
Interim Resolution Professional

Date: July 15, 2026
Place: Mumbai

In the matter of Securevalue India Limited
IBBI Regn. No. IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311226/204257 Valid till 31.12.2026

